NOTIFICATIONS UNDER THE MYSORE SALES TAX ACT, 1957

SHRI BEDABRATA BARUA : Sir, I also beg to lay on Table a copy of the following Notifications (in English and Hindi) of the Government of Mysore, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) ^iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore :

(i) Notification G. S. R. No. 195. dated the 27th May 1971, publishing the Mysore Sales Tax (Third Amendment) Rules, 1971.

(ii) Notification S. O. No. 1031, dated the 31st May, 1971.

(iii) Notification G. S. R. No. 215, dated the 2nd July, 1971, publishing the the Mysore Sales Tax (Fourth Amendment Rules, 1971.

(iv) Notification S. O. No. 1479, dated the 12th August, 1971.

[Placed in Library, For (i) to (iv) *Sse* No. LT—1131/71.]

THE GUJARAT SALES TAX (SECOND AMENDMENT) RULES, 1971

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. GHN-53/G. S. R. 1071 ^4)-TH, dated the 17th July, 1971 (in .English and Hindi), publishing the Gujarat Sales Tax (Second Amendment) Rules, 1971, under sub-section (5) of Section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library &eNo. LT—1127/71]

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

on ihe Table

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of ihe Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :

(i) Notification G. S. R. No. 1171, dated the 12th August, 1971, together with an Explanatory Memorandum thereon.

(ii) Notifications G.S.R. Nos. 1244 and 1245, dated the 28th August 1971, together with an Explanatory Memorandum thereon. [Placed in Library. For (i) and \\\) *See* No. LT—1123/71]

(iii) Notification G. S. R. No. 1257, dated the 4th September, 1971. [Placed in Library. *See*. No. LT—1124/71.]

THE CENTRAL BOARD OF DIRECT TAXES NOTI-FICATIONS

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the Central Boord of Direct Taxes Notifications S. O. No. 3153 (in English) and No. 3154 (in Hindi), dated the 20th August, 1971, publishing the corrigendum to the English and Hindi versions respectively of Notification S.O. No. 3398, dated the 14th October, 1970. [Placed in Library *See* No. LT—1119/71.]

THE POST OFFICE SAVINGS BANK (SECOND Amendment) Rules, 1971

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy of the Ministry ot Finance (Department of Economic Affairs) Notification G. S. R. No. 1260, dated the 21st August, 1971 (in English and Hindi), publishing the Post Office Savings Bank (Second Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873. [Placed in Library. *See* No. LT— 1212/71.]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI BEDABRATA BARUA : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under Section J 59 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :

Papers laid

(i) Notification G. S. R. No. 1256, dated the 4th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 19/1.

(ii) Notification G. S. R. No. 1326, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 53rd Amendment Rules, 1971.

(iii) Notification G. S. R. No. 1327, dated the llth September, 1971, publishing the Customs and Central Excise Duties { Export Drawback (General) 54th Amendment Rules, 1971.

(iv) Notification G. S. R. No. 1328, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 55th Amendment Rules, 1971.

(v) Notification G. S. R. No. 1329, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 56th Amendment Rules, 1971.

(vi) Notification G. S. R. No. 1330, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 57th Amend-; ment Rules, 1971.

> (vii) Notification G. S. R. No. 1331, I dated the llth September, 1971, publishing

the Customs and Central Excise Duties Export Drawback (General) 58lh Amendment Rules. 1971.

(viii) Notification G. S. R. No. 1332, dated the llth September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 59th Amendment Rules, 1971.

(ix) Notification G. S. R. No.. 1333, dated the llth September, 197], publishing the Customs and Centra] Excise Duties Export Drawback (General) 60th Amendment Rules, 1971. (x) Notification G. S. R. No. 1309, dated 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 21st Amendment Rules, 1971.

(xi) Notification G. S. R. No. 1370, dated the 18th September, 1971, publishing the Customs nnd Central Excise Duties Export Drawback (General) 62nd Amendment Rules, 1971.

(xii) Notification G. S. R. No. 1371, dated the 18th September, 1971, publishing tlie Customs and Central Excise Duties Export Drawback (General) 63rd Amendment Rules, 1971.

(xiii) Notification G. S. R. No. 1371, dated the 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 64th Amendment Rules, 1971.

(xiv) Notification G. S. R. No. 1373, dated the 18lh September, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 65th Amendment Rules, 1971.

(xv) Notification G. S. R. No. 1374, dated the 18th September, 1971. publishing the Customs and Central Excise Duties Export Drawback (General) 66th Amendment Rules, 1971.

(xvi) Notifications G. S. R. No. 1375, dated the 18th September, 1971, publishing the Customs and Central Excise Duties Export Drawbai k (Central) 66th Amendment Rules, 1971.

[Placed in Library. For (i) to (xvi) See No. LT—1121/71.]

THE CENTRAL SALES PAX (REGISTRATION AND TURN OVER) (AMENDMENT) RULES, 1971

SHRI BEDABRATA BARUA : Sir, I also beg io lay on the Table a copy of the. Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1589, dated the 7th September, 1971 (in English and Hindi), publishing the Cenual Sales Tax (Registration and Turnover) (Amendment) Rules, 1971, under sub-seciion (2) of section 13 of the Central Sales Tax Act, 1956 [Placed in Library. *See* I No. LT—1120/71.]